

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO.755 of 1993

DATE OF ORDER:- 4th November, 1996

BETWEEN:

1. Rafiuddin Khan,
2. M.kSuresh,
3. BLN Prasad,
4. T.Srinivasulu,
5. Mohd.Fakhruddin,
6. Mohd.Aijaz Ahmed,
7. Smt.M.S.Chandra,
8. K.Venkateshwar Rao.

.. Applicants

AND

Union of India, represented by:

1. The Chairman, Telecom Commission,  
New Delhi,
2. \_\_\_\_\_ Manager, Telecom,  
A.P.Circle, Hyderabad,
3. The General Manager,  
Hyderabad Telecom District,  
Hyderabad.

.. Respondents

COUNSEL FOR THE APPLICANT: SHRI KSR ANJANEYULU

COUNSEL FOR THE RESPONDENTS: SRI NV RAGHAVAREDDY, Adl.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

JUDGMENT

..... ORDER..... HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

Heard Shri KSR Anjaneyulu, learned counsel for the applicants and Shri N.V.Raghava Reddy, learned standing counsel for the respondents.



2. There are 8 applicants in this OA who are working as Draughtsmen Grade-II under R-3. They are in the grade of Rs.425-700/1400-2300. They are to be placed in the higher grade of Rs.550-750/1600-2660 after completion of four years of service in the lower grade of Rs.425-700/1400-2300. As the above scale was not given after completion of fours years of their service, they have filed this OA for fixing their pay in the higher grade of Rs.550-750/1600-2660 from the date they completed the requisite number of years of service in the grade of Rs.425-700/1400-2660.

3. The learned counsel for the applicants brought to my notice the O.M.No.13(1)-IC/92 dated 19.10.94 of Govt. of India, Ministry of Finance, Department of Expenditure to state that the above request has been accepted by the Government by the above said Memo. In view of the above, this OA has become infructuous. Hence the OA is liable <sup>on the Court</sup> only to be dismissed. However, if the above memo is not implemented, the applicants are at liberty to approach this Tribunal by filing a fresh OA in this connection.

4. In the result, the OA is dismissed as infructuous with liberty to the applicants to approach this Tribunal by filing a fresh OA under Section 19 of the Administrative Tribunals Act, 1985 if the Memo dated 19.10.94 is not



implemented by the respondents. No order as to costs. (The Memo dated 19.10.94 is taken on record).

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

DATED: 4th November, 1996  
Dictated in the open Court

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Dy. Reg. No. 13

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Typed By  
Compared by

Checked by  
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 4/11/96

ORDER/JUDGEMENT  
R.A./C.P./M.A.NO.

O.A. NO.

755/93

ADMITTED AND INTERIM DIRECTIONS ISSUED  
ALLOWED  
DISPOSED OF WITH DIRECTIONS  
DISMISSED  
DISMISSED AS WITHDRAWN  
ORDERED/REJECTED  
NO ORDER AS TO COSTS.

YLKR

II COURT

